

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 362/TT/2014

Date: 22.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Determination of tariff for 2009-14 period for for (A) 500MVA 400/220 kV Spare Transformer for Northern Region at Neemrana from DOCO (1.11.2013) to 31.3.2014 under Augmentation of Transformers in Northern Region Part – A of Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

1. Reconciliation of the additional capital expenditure of ₹137.30 lakh with tariff forms and auditor`s certificate and clarify, to which year does it pertain.
2. An undertaking on affidavit that the actual equity infused for the actual equity infused during the tariff period 2009-14.
3. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
4. The CEA inspection certificate, and trial run certificate from RLDC, for all the assets.

5. An undertaking depicting IDC, IEDC and initial spares discharged on cash basis upto DOCO and during the tariff period and whether any undischarged liabilities are there.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/-

(V. Sreenivas)

Deputy Chief (Legal)